CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

CP 243/2002 in OA 2695/2001



New Delhi this the 29th day of August, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T.Rizvi, Member (A)

Shri Sat Paul Malik, A-6/176, Safdarjung Enclawe, New Delhi.

.. Petitioner

(By Advocate Shri G.K.Aggarwal)

Versus

- Shri Kosal Ram, Secretary, Ministry of Urban Development and Poverty Alleviation, Nirman Bhawan, New Delhi.
- Sh.Krishna Kumar, Director General (Works), CPWD, Nirman Bhawan, New Delhi.

Advocate Ms Richer O Physita) .. Respondents

(By Advocate Ms. Richen O.Bhuita)

ORDER (ORAL)

(Hon ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Both the learned counsel heard in CP 243/2002.

2. Learned counsel for the respondents has submitted a copy of the order issued by the respondents dated 20.8.2002 which is placed on record. A copy of the order has also been to handed over/learned counsel for the petitioner. By this order, learned counsel for the respondents states that necessary payments have since been made to the petitioner. Learned counsel for the petitioner submits that although there is some delay but he does not press the Contempt Petition any further.

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3. Noting the above submissions made by the learned counsel for the parties as there appears to be no wilful or contumacious disobedience of the Tribunal's order passed in OA 2695/2001, C.P. 243/2002 is dismissed. Notices issued to the alleged contemners are discharged. File to be consigned to the record room.

(S.A.T.Rizvi) Member(A)

(Smt.Lakshmi Swaminathan)

Vice Chairman (J)

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